From: <antaraa.vasudev@civis.vote>

To: <advmn@trai.gov.in>

Date: Wed, 25 Jun 2025 23:55:05 +0530

Subject: Aggregated Consultation Feedback Report on the Consultation Paper on Assignment of the Microwave Spectrum in 6 GHz (lower), 7 GHz,

13 GHz, 15 GHz, 18 GHz, 21 GHz Bands, E-Band, and V-Band by Civis

======== Forwarded message =========



To:

Shri Akhilesh Kumar Trivedi, Advisor (Networks, Spectrum and Licensing) Telecom Regulatory Authority of India

Dear sir/madam,

We are thrilled to share with you a comprehensive report on all the consultation feedback received on the Consultation Paper on Assignment of the Microwave Spectrum in 6 GHz (lower), 7 GHz, 13 GHz, 15 GHz, 18 GHz, 21 GHz Bands, E-Band, and V-Band by the Telecom Regulatory Authority of India collected through <a href="Civis.vote.">Civis.vote.</a>

Civic Innovation Foundation (registered as a Section 8, non-profit company under the Indian Companies Act), through its platform 'Civis', provides targeted stakeholder engagement services to governments. At Civis, we have facilitated public feedback on 300+ draft laws, gathering 20,780+ points of feedback from citizens across 705+ cities and towns in India. Our globally competitive civic-technology solutions, provide end-to-end support that encompasses creating content, conducting extensive outreach, and in-depth analysis of the feedback gathered to help provide constructive inputs on which effective policies can be built. Our current government partners include NITI Aayog, National Institute of Urban Affairs, Securities and Exchanges Board of India, Central Board of Secondary Education, Supreme Court E-committee, Government of Maharashtra, among others.

View Responses

We are pleased to inform you that we had 1 citizen/s participate in the consultation process through our platform and our team has created a short report on their responses which is attached to this email.

As a non-profit and non-partisan organization, we understand the importance of maintaining neutrality and integrity in the feedback collection process. Civis.vote meticulously aggregates all open public consultations by all Government ministries and departments, and the Consultation Paper on Assignment of the Microwave Spectrum in 6 GHz (lower), 7 GHz, 13 GHz, 15 GHz, 18 GHz, 21 GHz Bands, E-Band, and V-Band was also put up on our platform. A summary of the key questions and the affected legislations, drafted by our network of subject matter experts and lawyers, was created to help citizens deliberate on the nuances and legal implications of the Consultation Paper on Assignment of the Microwave Spectrum in 6 GHz (lower), 7 GHz, 13 GHz, 15 GHz, 18 GHz, 21 GHz Bands, E-Band,

**and V-Band**. Comments and suggestions are collected from citizens on <u>Civis.vote</u> in two ways:

- a. <u>Registered Public User Response:</u> These responses are submitted by users who consent to make their personal information public on the platform. Consequently, this information is shared with the concerned ministry/department.
- b. <u>Registered Anonymous Response:</u> These responses are submitted by users who choose not to disclose their personal information publicly on the platform. As a result, their feedback is shared with the concerned ministry/department as 'Citizen Leader' or 'Citizen Leader (Name undisclosed)'.

As part of this neutral and non-partisan process, Civis ensures that all feedback provided by citizens is communicated to the relevant ministry/department in the exact form in which it was submitted to Civis. As a result, feedback may often contain spelling or grammatical errors, but will always reflect a citizen's untempered and unedited response to a particular draft law/policy.

All content, including feedback provided by citizens is covered by our <u>Terms of Service</u> and <u>Privacy Policy</u>. As an effect, every citizen accessing the platform, consents that they will not violate any right of any third-party, including copyright, trademark, privacy, personality or other personal or proprietary right. They also agree that their comments will not contain libelous or otherwise unlawful, abusive and/or obscene material.

We are certain that you will consider the responses by concerned citizens aggregated through the Civis platform and we wish the Telecom Regulatory Authority of India success in drafting the final legislation.

Please write to <a href="mailto:antaraa.vasudev@civis.vote">antaraa.vasudev@civis.vote</a> if you have any questions, comments, or thoughts.

Thank you for your unwavering support to the process of public consultations and democratic lawmaking in India.

Best,



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**RESPONSES TO** 

Consultation Paper on Assignment of the Microwave Spectrum in 6 GHz (lower), 7 GHz, 13 GHz, 15 GHz, 18 GHz, 21 GHz Bands, E-Band, and V-Band



Telecom Regulatory Authority of India

Spread the word	Glossary
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Consultation published on	

### **Summary**

The Telecom Regulatory Authority of India (TRAI) has released a draft framework on assigning microwave spectrum for backhaul in various frequency bands. It aims to significantly affect how telecom operators and private networks use microwave spectrum in India.

### **Key Proposals**

**1. Spectrum Assignment Method:** Spectrum for backhaul must be assigned through an administrative process and not auctioned and it must be done in an efficient and transparent manner.

# 2. Review of Band Use:

- Some parts of the 7 GHz and 15 GHz bands are being considered globally for mobile access (IMT). The draft seeks to examine whether India should continue to use them for backhaul or shift to new uses.
- The DoT plans to de-license part of the 6 GHz (lower) band for low-power indoor use.
- **3. Charging Mechanism:** The draft seeks to understand whether to keep the current fee structure (based on Adjusted Gross Revenue or AGR) or shift to a fixed fee per kilometre for backhaul use. The proposed charges vary by frequency band and type of user (commercial vs. captive).
- 4. Last-Mile Connectivity and Private Use: The draft examines whether some spectrum should be set aside specifically for connecting end-users in hard-to-reach areas. It also explores setting aside carriers for captive (non-commercial) users with shared access based on geographic separation.
- **5. Device-to-Device Communication:** For the V-Band, the draft allows unlicensed, low-power, indoor use between consumer devices like smartphones and laptops.

You can view the full draft <u>here</u>.

## **Consultation satisfication**



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Other responses



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